HARYANA VIDHAN SABHA

# COMMITTEE ON ESTIMATES

1993-94

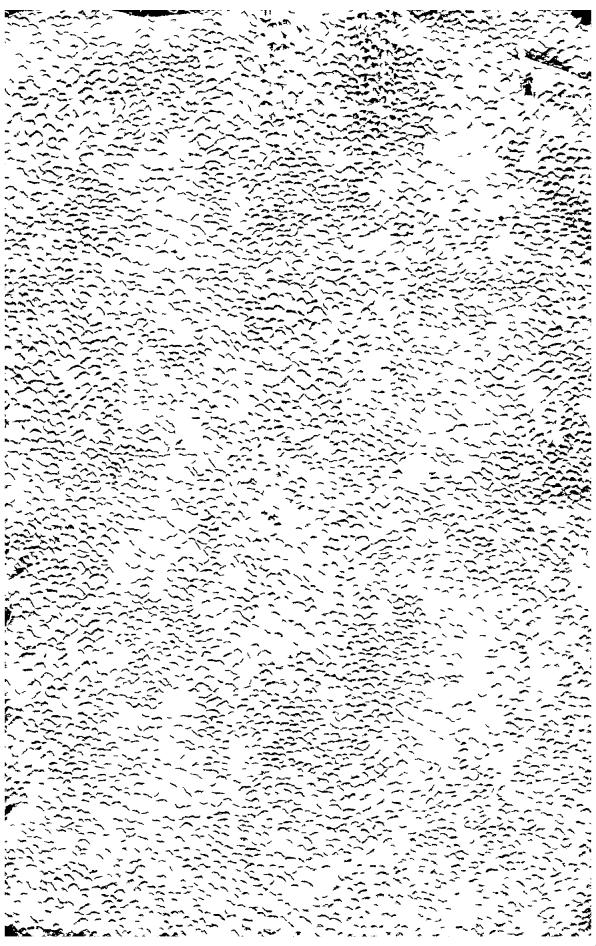
# TWENTY-SIXTH REPORT



Presented to the House on

HARYANA VIDHAN SABHA SEČRETARIAT-CHANDIGARH

MÄRCH, 1994



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#### COMPOSITION

(III)

OF

# THE COMMITTEE ON ESTIMATES FOR THE YEAR

1993 94

#### **CHAIRMAN**

- \*1 Shri Ram Pal Singh
- \*\*2 Shri Verendar Singh

#### **MEMBERS**

- 1 Smt Chandrawatı
- 2 Shri Jai Parkash
- 3 Shri Jaswinder Singh
- 4 Shri Jai Singh Rana
- 5 Shri K L Sharma
- 6 Shri Mohan Lal Pippal
- 7 Shri Pir Chand
- 8 Shri Zakir Hussain

# **SECRETARIAT**

- 1 Shri Sumit Kumar, Secretary
- 2 Shri Ashok Kumar Deputy Secretary

<sup>\*</sup>Shri Ram Pal Singh MLA resigned from the Membership/ Chairmanship of the Committee on his appointment as Minister with effect from 6th August 1993

<sup>\*\*</sup>Shri Verendar Singh MLA was nominated a Member of the Committee and also appointed Chairman of the Committee with effect from 18th August 1993

#### INTRODUCTION

- I, the Chairman of the Committee on Estimates for the year 1993 94, having been authorised by the Committee in this behalf, present this report for the year 1993 94 in respect of implementation of out standing recommendations/observations of the Committee
- 2 A statement showing the outstanding recommendations/obser vations of the Committee is given in the statement at Appendix and for original recommendations/observations of the Committee reference should be made to the previous reports of the Committee pertaining to the year 1985 86, 1986 87, 1987 88 1988 89, 1989 90 1990 91 1991 92 and 1992 93 relating to various Departments
- 3 The brief record of proceedings of the each meeting has been kept, separately in the Haryana Vidhan Sabha Secretariat
- 4 The Committee feel grateful to the representatives of various Departments who appeared before the Committee from time to time
- 5 The Committee is also thankful to the Secretary/Deputy Secretary and his staff for their wholehearted cooperation and assistance given by them

Chandigarh
The 22nd February 1994

(VEREND AR SINGH)
CHAIR MAN
COMMITTEE ON ESTIMATES

#### REPORT

# Constitution of the Committee

The Committee on Estimates for the year 1993 94 consisting of nine Members was nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 25th February 1993 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/1993 94/21 dated the 20th April 1993

# Appointment of Chairman

Shri Ram Pal Singh MLA was appointed as Chairman of the Committee and on his appointment as Minister and his resignation from the Membership/Chairmanship of the Committee Shri Verendar Singh, MLA was nominated as Member and appointed as Chairman of the Committee with effect from 18th August, 1993

# Sittings

The Committee held 41 sittings till the finalisation of this Report

# Selection of Departments

The Committee selected the following Departments with a view to scrutinise the budget estimates for the year 1993 94 —

- (1) Public Works (Buildings & Roads),
- (11) Public Works (Public Health), and
- (111) Transport

# PUBLIC WORKS (BUILDINGS & ROADS) DEPARTMENT

The Engineer in Chief, Public Works (Buildings & Roads) Depart ment, Haryana, sent the material on the budget estimates for the year 1993 94 of the department vide his Memo No 180/B dated 1st September 1993 Since the material was not routed through the Government and it was not schemewise, the Committee decided to return the said material and desired the Government to send the material in accordance with the procedure laid down. The Committee also express their displeasure on the way the department/Government has taken action in this regard and has forwarded the budget material of the department to the Vidhan Sabha Secretariat for scrutiny/examination of the Committee on 16th February, 1994 when the Committee was to finalise its Report. The Committee, therefore, could not scrutinise the same

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# PUBLIC WORKS (PUBLIC HEALTH) DEPARTMENT

The Government forwarded the material on the budget estimates for the year 1993 94 of the Department vide letter No 7/12/93 PH(3) dated 20th August 1993 The Committee considered the said material and since it did not contain comprehensive details of the schemes of the department alongwith budget allocation the Committee decided to return it to the Government for taking further action. The Committee took a very poor view about the functioning of the department and is distressed to point out that the Department did not pay any heed and took action in a very lackadaisical manner because the material was supplied in the month of February 1994 when the Committee was to finalise its Report Under the circumstances, the Committee could not scrutimise the same

#### TRANSPORT DEPARTMENT

The Committee selected the department for examination on 25th May 1993 and the department was asked to send its budget estimates for 1993 94 by the Haryana Vidhan Sabha Secretariat on 1st June, 1993, within a fortnight The department however supplied the material vide their Memo No 5382/BA/ACC, dated 16th August 1993 in English ver sion only The material in Hindi version was supplied by the Department vide their Memo No 6751/BA/ACC dated 4th October 1993 The Committee took a dim view of the casualness of the Department The Committee, therefore, could not scrutinise the budget material relating to the Department due to paucity of time

# Supplementary Estimates

The Committee scrutinised the Supplementary Estimates of the Haryana Government for the year 1993 94 and examined the representa tives of the Finance Department as well as other departments concerned with their demands and presented its Report thereon to the Haryana Vidhan Sabha on the date fixed therefor

The Committee while considering the Demands for Supplementary Grants as presented to the Committee by the Government observed that expenditure being incurred on TA/DA, Telephones, Petrol/Diesel and Vehicles is too much which needs to be reduced. The Committee, therefore, recommend that 20% cut be imposed thereon and a report to this effect be sent to the Committee within six months.

#### General Observation

The Committee, while scrutinising the replies received from the Government relating to the pending paragraphs of the previous reports concerning these departments have experienced that the replies thereof are not being sent by various departments in time inspite of instructions issued by the Government from time to time. The Committee took a serious view about it and recommend that the Finance Department should coordinate in this respect and issue fresh instructions to all the concerned departments so that replies are sent in time in order to streamline the functioning of the Committee. The Committee also recommend that Finance

Department should nominate an officer of the rank of Joint Secretary who should be made responsible for coordination relating to the Committee on Estimates under intimation to the Committee

# Implementation/Recommendations

The Report regarding implementation of the outstanding recommendations/observations of the Committee in respect of various departments orally examined by the Committee during the year 1993 94 is given on the following pages. The recommendations of the Committee, after oral examination are given in the statement at Appendix

DEPARTMENTWISE POSITION OF WORK DONE REGARDING IMPLEMENTATION OF OUTSTANDING RECOMMENDATIONS/ OBSERVATIONS OF THE COMMITTEE ON ESTIMATES DURING THE YEAR 1993 94

# I INDUSTRIES DEPARTMENT

(Original Report 18th Report for 1985 86)

# Quarterly Progress Report

Only one quarterly progress report for the quarter ended on 31st March 1993 was received on 31st May 1993 through the Finance De partment The Committee observed that the material was sent on 31st May 1993 because the Committee fixed the oral examination of the Commissioner & Sccretary to Government Haryana Industries Depart ment for 1st June, 1993 The quarterly progress reports for the remaining quarters were not received by the Committee inspite of the oral examination of the representative of the Government on 1st June, 1993, till the finalisation of this Report The Committee took a serious view and have shown great concern over the non submission of such report for the remaining quarters by the Department and desire that Government/Department should ensure timely submission thereof to the Committee in future

#### Scrutiny/Oral Examination/Recommendation

In the first instance the oral examination was held on 1st June 1993 in which the departmental representatives were called for to explain the position with regard to non supply of replies to the Committee The oral examination fixed for 13th July 1993 was postponed due to the absence of the Commissioner & Secretary to Government Haryana Industries Department Thereafter, the Committee orally examined the departmental representatives in its meeting held on 27th July 1993 The position regarding further recommendations/observations mede by the Committee is given in the statement at Appendix

# II FOOD & SUPPLIES DEPARTMENT

(Original Report 19th Report for 1986 87)

# Quaterly Progress Report

Quarterly progress report for the quarter ended on 31st March, 1993 received on 7th June 1993 was taken up during the oral examination of the Department held in the month of June July and September 1993 Two quarterly progress reports for the quarters ended on 30th June 1993/30th September, 1993 were received on the 16th Decem

ber, 1993 through the Finance Department whereas the quarterly progress report for the quarter ended on 31st December 1993 was received on 14th February 1994 but the same was returned to the Finance Department as it was not a comprehensive report The Committee, therefore, desire that the Government/Department should ensure timely submission of such reports to the Committee in future

# Scrutiny/Oral Examination/Recommendation

In the first instance the oral examination was held on 1st June 1993 in which the departmental representatives were called for to explain the position with regard to non supply of replies to the Committee Thereafter the Committee orally examined the departmental representatives in its meeting held on 22nd June 1993 29th June 1993, 6th July 1993 and 7th September 1993

After going through the replies submitted and also agreeing with the views expressed by the departmental representatives during the course of oral examination the Committee decided to drop paragraph Nos 26 and 32. The position regarding further recommendations/observations make by the Committee is given in the statement at Appendix

# III TOWN & COUNTRY PLANNING DEPARTMENT

(Original Report 20th Report for 1987 88)

# Quarterly Progress Report

Quarterly progress report only for the quarter ended on 31st March, 1993 was received on 18th May 1993 through the Finance Department. The Finance Department sent one more quarterly progress report for the quarter ended on 30th June, 1993/30th September 1993 only on 21st February, 1994. The Committee, therefore, took a serious view for sending the quarterly progress reports at such a belated stage and have shown great concern over the non submission of reports for the remaining quarters till the finalisation of this Report and desire that Government/Department should ensure timely submission thereof to the Committee in future.

# Scrutiny/Oral Examination/Recommendation

The Committee orally examined the departmental representatives in its meeting held on 18th May 1993. After going through the replies submitted and also hearing the departmental representatives the Committee decided to drop paragraph No 25 The position regarding further recommendations/observations made by the Committee is given in the statement at Appendix

#### IV TOURISM DEPARTMENT

(Original Report 21st Report for 1988 89)

# Quarterly Progress Report

The quarterly progress reports for the quarters ended on 31st March, 1993 30th June 1993 and 30th September 1993, were received

on 17th May, 1993 26th July, 1993 and 10th November, 1993 respectively through the Finance Department The quarterly progress report for the quarter ended on 31st December 1993 was not received till the finalisation of this Report The Committee, therefore, desire that Government/Department should ensure timely submission of such reports to the Committee in future

# Scrutiny/Oral Examination/Recommendation

The Committee scrutinised the replies received from the Government relating, to the Department on 25th May 1993. The oral examination of the Department was fixed for 1st February, 1994, but the same could not be conducted due to the absence of the Commissioner and Secretary to Government Haryana Tourism Department. The position regarding further recommendations/observations made by the Committee is given in the statement at Appendix

### V ANIMAL HUSBANDYY DEPARTMENT

(Original Report 22nd Report for 1989 90)

# Quarterly Progress Report

The quarterly progress report for the quarter ended on 31st March 1993 30th June, 1993 and 30th September 1993 were received on 26th May 1993, 27th August 1993 and 15th December 1993 respectively The quarterly progress report for the quarter ended on 31st December 1993 was not received till the finalisation of this Report The Committee, therefore, desire that Government/Department should ensure timely submission of such reports to the Committee in future

# Scrutiny/Oral Examination/Recommendation

The scrutiny of Government replies relating to the Department was made by the Committee in its meetings held on 10th August 1993 and 24th August, 1993. In the first instance the oral examination of the Deaprtment was fixed for 25th May 1993 in which the departmental representatives were called to explain the position with regard to non supply of replies to the Committee but it was postponed due to the absence of the Financial Commissioner and Secretary to Government Haryana Animal Husbandry Department Thereafter the Committee orally examined the departmental representatives in its meetings held on 17th January 1994 and 25th January 1994 and decided to drop para graph Nos 15 16, 17, 22 23 25 26 28 32(vi) & (vii) The position regarding further recommendations/observations made by the Committee 1s given in the statement at Appendix

#### VI SOCIAL WELFARE DEPARTMENT

(Original Report 23rd Report for 1990 91)

### Quarterly Progress Report

The quarterly progress Report for the quarter ended on 31st March

1993 was received on 8th June, 1993 The quarterly progress report for the quarter ended on 30th September 1993 was received on 28th December 1993 The quarterly progress Report for the quarter ended on 30th June 1993 & 31st December 1993 were not received till the finalisation of this Report The Committee, therefore, desire that Government/Department should ensure timely submission of such reports in future

# Scrutiny/Oral Examination/Recommendation

The Committee scriatinised the replies received through the Finance Department for the quarter ended on 31st March 1993 on the 14th September 1993 and 21st September 1993

In the first instance the oral examination was fixed for 8th June 1993 regarding non supply of replies to the Committee but it was post poned due to absence of the Commissioner & Scoretary to Government Haryana Social Welfare Department Again the oral examination fixed for 27th September 1993 was postponed on the same ground There after the Committee orally examined the departmental representatives in its meeting held on 21st December 1993 28th December 1993 and 11th January 1994 (The oral examination fixed for 4th January 1994 was also postponed due to the absence of the Commissioner and Secretary to Government Haryana Social Welfare Department) After hearing the departmental representatives the Committee decided to drop paragraph Nos 12 13 15 21 24 26 29(11) 31 32 33 35 and 36 The position regarding further recommendations/observations made by the Committee is given in the Statement at Appendix

# VII FORESTS DEPARTMENT

(Or ginal Report 24th Report for 1991 92)

# Quarterly Progress Report

The quarterly progress reports for the quarters ended on 31st March, 1993 30th June 1993 and 30th September 1993 were received on 8th lune 1993 26th July 1993 and 13th October 1993 through the Finance Department whereas the quarterly progress report for the quarter ended on 31st December 1993 was received on 21st February 1994 at the time when the Committee was to finalise its report on 22nd February 1994 The Committee, therefore, desire that Government/Department should ensure timely submission of such reports in future

#### Scrutiny/Oral Examination/Recommendation

In the first instance the oral examination was held on 8th June 1993 in which the departmental representatives were called to explain the position with regard to non supply of replies to the Committee The Committee after scrutinising Government replies on the 8th October 1993 and 13th October 1993 orally examined the departmental representatives in its meetings held on 19th October 1993 and on 26th October 1993 After hearing the departmental representatives the Committee decided to drop paragraph Nos 14 15 16 18 20 21 22, 24 25 28 and 29 The position regarding further recommendations/observations made by the Committee is given in the statement at Appendix

# VIII IRRIGATION DEPARTMENT

(Oliginal Report 25th Report for 1992 93)

#### **Quarterly Progress Report**

The quarterly progress report for the quarter ended on 30th June 1993 was received on 28th July 1993 through the Finance Department, The Committee therefore, took a very dim view about the non submission of such reports for the remaining quarters by the Department till the the finalisation of this Report and desire that Government/Department should ensure timely submission of the reports to the Committee in future

# Scrutiny/Oral Examination/Recommendation

In the first instance the oral examination was held on 15th June 1993 in which the departmental representatives were called to explain the position with regard to non supply of replies to the Committee. The Committee scrutinised the replies in its meeting held on 2nd November 1993. 9th November 1993, 16th November 1993, 23rd November 1993. 30th November 1993, 7th December 1993, and 14th December 1993. The oral examination of the Department fixed for 4th January, 1994 was postponed due to the absence of Financial Commissioner & Secretary to Government. Haryana Irrigation Department. The Committee orally examined the departmental representatives on 8th February 1994. The position regarding further recommendations/observations made by the Committee is given in the statement at Appendix.

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# APPENDIX

Statement showing the outstanding recommendations of the Committee on relating to the year 1985 86 1986 87 1987 88 1988 89, 1989 90 1990 91 1991 92 and 1992 93

rela	ting to the ye	ar 1985 80 198	and 1992 93
<b>S</b> r No	Page of the Report	Paragraph	Further observation/recommendation made by the Committee
1	2	3	4
		187	TH REPORT (1985 86)
		IND	JSTRIES DEPARTMENT
1	6	14	(i) The Committee after having been informed by the Department that the ACRs of the officers/officials do not reach even upto one year recommend that the Government should direct the Heads of Departments to get the relevant instructions implemented
			(ii) The Committee also teel that the department should take care that the affected officers/ officials should not be put to any loss only because their promotions are delayed for a year or so
			(iii) The Committee agree with the views ex pressed by the Commissioner and Secretary to Government Haryana Industries Depart ment and recommend that the relevant instructions in the matter be issued so that these should be strictly implemented by the Department
			(iv) The desired information in tabulated form regarding over staffling in different Depart ments/Boards and Corporations was not supplied by the Finance Department. The Committee therefore desire that the said information be sent to the Committee immediately.
			(v) The Committee recommend that those posts which are superflous in the Department be abolished and the vacant posts which are urgently required may be filled up by the Department
2	11—12	28	The Committee after hearing the departmental representatives regarding revival of sick units desire to see some of the Sick Industrial Units of the State
		19	TH REPORT (1986 87)
		FOOD AN	D SUPPLIES DEPARTMENT
3	6—7	16	(i) The Committee after hearing the Depart mental Representatives desire that complete information in respect of all the 420 pending cases including criminal cases and cases of victamisation on the proforma prepared by the Government by making additions as suggested by the Committee

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be sent to the Committee at the earliest Sin e the desired information was not supplied by the Department to the Committee till the finalisation of its Report the Committee further desire that the above information be sent to the Committee immediately

- (11) The Committee also desire to know the total amount which has been written off so far togetherwith the action taken against the officer involved therein alongwith the total financial implecation in the matter
- (iii) The Committee desire that whatever en quiries are pending and if any enquiry is pending against any officer/official whose retirement date is approaching that enquiry should be taken up on war footing and it should be completed/finalised before retirement but within two years positively be cause after retirement it becomes very difficult for the department to take any act on against the delinquent officer/official and to make recovery from him
- (iv) The Committee further desire that after completion of enquiry regarding shortages in Godowns of FCI its report be sent for information of the Committee

Th Committee observed that distribution system of the department for the distribution of items like sugar kerosene oil etc by the department is not satisfactory as the people are facing hardship in getting these essential commodities well in time. All arrangements made in this regard must be checked at Headquarters level. The Committee therefore recommend that the system be updated and whatsoever policies are framed those must be implemented in the interest of public specially for the people belonging to the weaker sections of the society.

- (ii) The Committee desire that an announce ment be made in rural localities for the information of the people about the constitution of Vigilance Committees consisting of Sarpanch Harijan Panch School Teacher Anganwadi worker etc
- (iii) The Committee observed that generally depot holder of one district has been or dered to lift sugar from another district For smooth functioning and proper distribution the Committee suggest that this matter be taken up with the Central Go vernment to enable the depot holder to get the levy sugar from the nearest Sugar Mills

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- (iv) The Committee is of the view that all items of ration be allotted to the depot holders in the State till 15th of the month so that the distribution of these items could be made available to the consumers in time
- (v) After perusal of the lists supplied by the department regarding constitution of District Level Civil Supplies Advisory Committees the Committee observed that the nomination of these Committees require change as certain members included in these Committees are not known to the public. The Committee therefore recommend that these Committees be reconstituted accordingly under intimation.
- (i) The Committee would like to know the facts mentioned in the application filed in the Supreme Court for deducting the pension of Shri TS Bindra DFSC (Retd.) with latest position of the case
- (11) The Committee would also like to know the total number of cases of damage of wheat yearwise The Committee further desire that the detail of the officers involved who have been charge sheeted may be supplied to the Committee at the earliest
- (iii) The Committee recommend that an enquiry may be conducted to know asto why the decision could not be taken earlier keeping in view of the impending retirement of the officer and responsibility of the delinquent officer be fixed and a report in the matter be sent to the Committee within two months
- (iv) The Committee recommend that the list of the officers who have been chargesheeted under rule 7 be supplied to the Committee alongwith the full detail including the de tails of the cases and the present position thereof
- (v) The Committee recommend that the position of the promotion case of DFS Cs along with filling up of these posts through HPSC be intimated to the Committee
- (vi) The Committee would like to know the present position of all the three cases namely Jakhal case Tohana case and Shahabad case
- (vii) The Committee recommend that those officers who are in service and have been chargesheeted should be given final hearing so that the matter may not linger on un necessarily for a long time. The Committee also suggest that the Department may evolve some method to finalise such like cases under intimation.

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1	2	3	4	
			(viii) The Committee recommend that the detail of the inspection conducted by the Head quarter officers to find out any defect or shortage or any demage of stock during the last two year with full detail be intimated to the Committee	
			(1x) The Committee would like to know the detail of wheat purchased shortages taken place and the wheat demaged during the years 1984 85 and 1985 86 Further it may be intimated aslo whether any inspection was made before any intimation was received from DFSC on 26 7 86 with regard to shortage/loss occurred at Zakhal	
6	17	31	The Committee after hearing the departmental representatives decide to keep this para pen ding and desire that fresh deta is of the case may be intimated	
7	20	33	The information regarding depot holders who are at fault for violating the Government instructions was not supplied to the Committee as assured during the course of oral examination. Since the Department supplied the information, pertaining to the period from 1st April 1992 to 31st March 1993 in the month of January 1994 the Committee could not scrutinise the same due to paucity of time and desire that the complete information upto 31st March 1994 alongwith other desired information be supplied to the Committee immediately	
		201	TH REPORT (1987 88)	
	TOW	VN AND CO	UNTRY PLANNING DEPARTMENT	
8	10—11	27	The latest position be intimated to the Committee	
		21	ST REPORT (1988 89)	
	TOURISM DEPARTMENT			
9	6	13	The Committee desire that the department may send the latest position about the report of the Committee which visited the Institution	
10	10	24	The Committee reiterate its earlier recommen dation and decide to make an on the spot ins pection of various Tourist Complexes of the State for seeking further information/lastest progress in this regard	
		22	ND REPORT (1989 90)	
		ANIMAL 1	HUSBANDRY DEPARTMENT	
11	6—7	14	The Committee observed that no useful pur pose is served if the schemes are sanctioned in the feg end of the financial year ie in the	

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11	2	3	4
			month of February March The Committee therefore recommend that the Finance Depart ment should take decision for according the approval of various schemes pending with them at an early stage so that the work could be started by the Department and the funds allo cated be used properly
12	1011	19	The Committee be informed about the latest position
13	16—18	27	The Committee recommend that the matter regarding non release of connection for the Tube wells may be taken up with the HSEB immediately
14	18	29	The Committee recommend that the latest position of the work in hand be intimated to the Committee alongwith the minimum and maximum rates paid on account of purchase of wool
15	20—21	32	(v) The Committee be intimated about the latest position/progress in respect of Polyclinics at Sonepat Sirsa and Gurgaon
		23R	D REPORT (1990 91)
		SOCIAL V	VELFARE DEPARTMENT
16	12—18	16	The Committee desire that the embezzlement case of Rs 64 000 alongwith the case of Shri Banwari Lal be persued for early finalisation and the latest position in this regard be intimated to the Committee
17	20—21	22	(1) The Committee desire that the information on various points which was promised to be sent during discussion held on 28th December 1993 be sent to the Committee at the earliest
			(ii) The Committee recommend that Bal Bha wans being run in the State be visited by the Director and detail of the activities showing the proper utilisation of the grant in aid being given by the Government to each Bal Bhawan alongwith the allocation made to them during the last three years be supplied to the Committee
			(iii) The Committee would like to know the decision taken by the Administrative Advisor, Committee regarding the action taken again t Shri CS Yadav Child Welfare Officer
18	24	28	(1) After hearing the departmental represent atives, the Committee desire that the Half Yearl Statement containing data of dowry cases registered with the Home Department be supplied to the Committee
			(ii) The Committee would like to know the position with regard to the creation of the post of ADA

1	2	3	4
19	24—25	29	The Committee would like to know the reasons for less production. Further the Committee desire that an enquiry be instituted in this case and responsibility be fixed of the delinquent officer and the Committee be informed after taking action within three months.
		24T	H REPORT (1991 92)
		FOR	ESTS DEPARTMENT
20	7—9	12	The Committee desire that the requisite inform ation which was promised to be supplied but was not supplied on the following points be sent to the Committee immediately —
			(i) the period for which posts of various cate gories are lying vacant
			(ii) the reasons for excess recruitment made by the Department
•			(ui) the number of posts filled up by promotion and the number of posts filled up from reserved quota out of the posts filled up by promotion and
			(iv) how many posts of scheduled castes have been filled up categorywise in accordance with the roaster register maintained for this purpose
21	9—14	13	The Committee desire that the latest position of the pending complaints/embezzlement cases may be intimated at the earliest. The cases as given below were dropped by the Committee in its meeting held on 19th October 1993.
			Sr No 1 2 3 4(i) 6 7
22	17—18	17	The Committee reiterate its earlier recommendation that Special Court be set up by the Forests and Environment Departments for the speedy disposal of pending cases of the Department
23	23—24	19	The Committee desire that the latest position in the matter be intimated to the Committee
24	31	26	After discussion the Committee reiterate its earlier recommendations which are as under —
			(i) During the course of oral evidence the Committee pointed out many irregularities in implementing the scheme In certain cases the entire profit is earned by the Forest officials instead of giving to the poor villagers. The Committee further observed that in most of the blocks this scheme is not properly implemented as the people are ignorant about this scheme due to lack of publicity.

2 3 4 (11) The Committee therefore recommend that a proper and wide publicity of this scheme be made by the Department so that more and more farmers may opt this scheme
The Committee further recommend that
regular checking by the Forest Officers/
officials be made so that actual beneficiaries
may be benefitted from this scheme (iii) The Committee also recommend that efforts be made by the Department to procure more funds from the Government of India for raising of more nurseries for the next year plantation under this scheme (iv) The Committee further recommend Department should stress more towards the diversification of species so that more trees of economic value be planted instead of Eucalyptus and Popular etc in future (v) The Committee also recommend that more research should be made in assessing the medicinal value of various plants and their cultivation should be increased in the coming years 25 31-32 27 The Committee after discussion reiterate its earlier recommendation which is as under -The Committee recommend that either sufficient The Committee recommend that either sufficient staff and suitable fund be allotted to the Depart ment or to merge this Department again with the Forests Department for its effectively functioning in future. The Committee also recommend that a proper publicity about the activities of this department be made for the information of the general public and farmers of the State. of the State 25TH REPORT (1992 93) IRRIGATION DEPARTMENT 26 1 5 The Committee observed that although Finance Department issued necessary instructions on the subject yet these are not being complied with The Committee therefore recommend that Finance Departement should reiterate its instructions once again concerning this issue 27 24-26 12 The Committee reiterate its earlier recommend ations which are as under (1) The Committee recommend that department should take up the matter with the Govern ment for obtaining the required funds for filling up vacant posts (11) The Committee further recommend that some of the above mentioned vacant posts which are most urgently required by the depart ment in public interest be filled up imme diately as the department is one of the

the State

ed forthwith

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expanding departments and has a vital role to play in implementing the various schemes/ projects for the welfare of the people of

(ui) The Committee also recommend that those posts which are not required by the Depart ment or lying vacant since long be abolish

The Committee observed that the information to be supplied by the Department was not supplied

The Com

out to the

till the finalisation of this Report

(iii) The Committee also pointed

Department that the position of tails are not

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mittee therefore reiterate its earlier recommend ations which are given as under and also desire that full details be intimated to the Committee at the earliest The Committee after going through the Complaints recommend to the Government to finalise these cases at the earliest and (ī) The Committee the action taken in the matter may be intimated to the Committee (11) The Committee further recommend to the Government to finalise these cases at the earliest and the action taken so far or proposed to be taken in the light of the decision of the Courts be intimated to the Committee alongwith the desired infregard to the loss suffered information with 29 62 - 6814 The Committee reiterate its earlier recommend ations which are as under (i) The Committee further observed execution of the drainage Scheme is urgently required for providing necessary protection to the various villages located along River Yamuna which are under threat of flooding from Yamuna Likewise vast area specially along JLN Canal will go out of cultivation in case the already approved scheme of construction of Ditch Drain is not executed on priority basis The Committee therefore recommend to the Government that the depart ment may be provided adequate funds for undertaking the essential work as mentioned above (11) The Committee further recommend that de silting of Jhajjar Sub Branch be got done immediately on war footing as the capacity of the branch has been reduced to just half capacity Due to this of the sanctioned reason the farmers are not getting sufficient water for Irrigation and the water does not reach the tail end The Committee also reach the tail end The Committee also recommend that the lining of this Jhajjar Sub Branch be taken at once

4 2 3 1 good and the Canals are absolutely dry The Department assured the Committee to check the matter in order to smooth function the Commiette ing of Tails as desired by (iv) In view of insufficient funds allotted for the Irrigation Department by the Government the Committee stressed the need to allocate necessary funds for maintenance works immediately which proposal was agreed to consider by the representative of the Finance Department who was present during the course of oral examination of the Department The Committee recommend that the matter may be 30 68-69 15 taken up with the respective authorities and the latest position be intimated to the Committee The Committee recommend that the matter may 69-70 16 31 be looked into again and the latest position be ıntımated to the Committee The Committee reiterate its earlier recommend 70-71 17 32 ations which are as under -

- (1) The Committee desired that the department may keep vigilance in this regard and FIR be got registered against the farmers involved in such mischievous activities As in the opinion of the Committee generally FIR are being registered against those innocent farmers whose fields are quite adjacent to JLN Canal and who are already suffering from water logging problem the Committee recommend the before FIR is registered required anyong a specific engagement that the matter against anyone specific enquiry into the matter be conducted by the Department
- (n) The Committee further recommend that the pipes passing through JLN Canal and which have been broken must be replaced at once so that the farmers may not suffer There are cement pipes and these be replaced by iron pipes so that the cases of breakage of pipes be minimised
- (111) The Committee observed that if the con canal in District Rohtak which stands approved is not taken on priority basis then the sufferings of the farmer will be farmers whose fields aggrevated as the farmers whose fields are situated alongwith JLN Canal to a depth of 5 to 7 kulls are not in a position to cultivate their lands for the last more than fifteen years
- (iv) The Committee therefore recommend that the Department should be strengthened with sufficient and adequate funds immediately so that the said Ditch Drain be constructed within a year automatically It should not be taken in parts

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			(v) The Committee further recommend that the water cess due to the farmers affected by water logging /seepage of J L N Canal should not be recovered and it should be waived off and the necessary instructions in this regard be also issued to the field staff of the depart ment and the Committee be informed accordingly
			(vi) The Committee further desired that a copy of enquiry report made regarding sub standard material in channelling of canals be supplied for the persual of the Committee as this information has not been supplied till the finalisation of the report of the Committee
33	71—72	18	The Committee would like to know the latest position
34	7280	19	The Committee reiterate its earlier recommend ations which are as under —
			(i) The Committee after going through the above information recommend that the relevant information relating to the constituency of each MLA be supplied to concerned MLA for making verification suggestion complaints etc and action be taken after making proper enquiry and the Committee be informed accordingly
			(1) The Committee further recommend that funds be earmarked judiciously and on equity basis to all sub divisions without showing favour to any one
			(iii) The Committee therefore recommend that all the Deputy Commissioners be again asked to supply the information immediately. The Committee further recommend that the case be finalised at the earliest and the Committee be informed accordingly.
35	80	20	The Committee may be intimated about the latest position
36	80—81	21	The Committee would like to know the latest position
37	81	22	The Committee may be intimated about the latest position
38	81	23	The Committee may be intimated about the latest position
39	82	24	The Committee may be intimated about the latest position
40	82—83	25	The Committee recommend that the names of the officers who were sponsored by the Department during the last three years alogngwith the achieve ments made thereafter

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41	83	26	The Committee may be intimated about the latest position
42	84	27	The Committee would like to know the latest position
43	84	28	The Committee would like to know the latest position
44	84	29	The Committee would like to know the detail of the loss suffered by the cultivators due to non maintenance of Motors during the last three years alongwith the action taken against the officers/officials found guilty
45	85	30	The Committee would like to know the latest position
46	85	31	The Committee may be intimated about the latest position
47	85—86	32	The Committee would like to know the action taken on the suggestions made by the cultivators in the Seminars
48	86	33	The Committee would like to know about the latest position
49	86	34	The Committee would like to know the surprise raids conducted by the Vigilance Cell of the Department and the details of the officers found guilty during the last three years
50	86	35	The Committee would like to know if any case of payment of compensation pending with the Depart ment if so the details thereof
51	86—87	36	The Committee be apprised with the latest position
52	87	37	The Committee be intimated with the latest position alongwith the reasons for non finalisation of the Annual Administrative Report of the Department

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Published under the authority of the Haryana Vidhan Sabha and Printed by the Controller, Printing & Stationery, Haryana, Chandigarh